CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 114/MP/2022

: Petition under Section 79 (1) (f) read with Section 79 (1) (b) of Subject

the Electricity Act, 2003 filed by Green Infra Renewable Energy Limited seeking to install additional 5% capacity for its 249.9 MW Wind Power Project located in Tuticorin District, Tamil Nadu in accordance with the Scheme for setting up of 1000 MW ISTS - connected Wind Power Projects dated 22.10.2016 issued by the Ministry of New & Renewable Energy and Request for Selection Document for Scheme for setting up of 1000 MW ISTS

- connected Wind Power Projects dated 28.10.2016.

Petitioners : Green Infra Renewable Energy Ltd. and Anr

Respondents : Solar Energy Corporation of India Ltd. and 5 Ors.

Petition No. 115/MP/2022

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of

> the Electricity Act, 2003 filed by Green Infra Wind Energy Limited seeking to install additional 5% capacity for its 250 MW Wind Power Project located in Gujarat in accordance with the Guidelines for transparent bidding process for Implementation of Scheme for Setting up of 1000 MW ISTS-connected Wind Power Projects dated 04.05.2017 issued by the Ministry of New & Renewable Energy and Request for Selection Document for Scheme for setting up of 1000 MW ISTS - connected Wind

Power Projects dated 31.05.2017.

Petitioner : Green Infra Wind Energy Ltd.

Respondents : Solar Energy Corporation of India Ltd. and 3 Ors.

Date of Hearing : 20.10.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, Green Infra

> Ms. Anamika Rana, Advocate, Green Infra Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI Shri Anukirat Singh, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Ms. Srishti Khindaria, Advocate, SECI Shri Aneesh Bajaj, Advocate, SECI Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

At the outset, learned counsel for the Respondent, SECI sought additional time to file reply in the matters. The said request was allowed by the Commission.

- 2. The Respondent, SECI was directed to file its reply within two weeks with copy to the Petitioners, who may file its rejoinder(s), if any, within two weeks thereafter.
- The Commission further directed the Petitioners to place on record the energy generated and supplied (in MUs) to the various beneficiaries/distribution licensees through PTC/SECI under the PPA/PSA from the date of commercial operation of their projects on affidavit within two weeks.
- 4. The Petitions shall be listed for hearing on 17.1.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)